

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-647/2015

IN THE MATTER OF:

M/s. Bharat Foils Ltd.

.....PETITIONER

SECTION :

Under Section 391 to 394

Order delivered on 24.8.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner

: Mr. Vishal Garg, Advocate

For the Respondent

: -

For RD(N)


: Mr. Manish Raj, Co. Prosecutor

ORDER

Learned Counsel for the petitioner as well as Learned representative from the R.D /Office of RC is present.

It is represented by the Ld. representative of the Regional Director that the reply which has been filed by the petitioner in relation to the observations of office of RD/ROC has not been served. In view of the same, the Ld. Counsel for the petitioner is directed to serve a copy of the reply to the Ld. representative of the RD.

For this purpose, post the matter on 11.9.2017.

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
24.8.2017